



2026:AHC:27921-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. WRIT PETITION No. - 29835 of 2025

Sushil Sharma

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Qamrul Islam Siddiqui, Virendra Singh Tomar
Counsel for Respondent(s)	: G.A., Vijay Kumar Pandey

Court No. - 45

HON'BLE RAJIV GUPTA, J.

HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioner, learned AGA for the State and perused the record.
2. At the very outset, learned counsel for the petitioner has made a statement at the Bar that in the instant case investigation has already been concluded and final report has been forwarded in favour of the petitioner, as such, he does not intend to press this petition and seeks to withdraw it.
3. Learned AGA has no objection.
4. In view of the above statement, this writ petition is dismissed as withdrawn.

(Achal Sachdev,J.) (Rajiv Gupta,J.)

February 9, 2026

KU